

Annuwara Begum -vs- State of Assam

**Misc Crl (Bail) Case No 532/2022**

3-Nov-22

The called for CD has not received. Seen the communication received from the I/O concerned. Today the learned counsel for the petitioner has, vide petition number 781/22, submitted that he wants to withdraw this petition.

Heard and perused

The petition is allowed. With this order this miscellaneous case is disposed of.



Addl. Sessions Judge, F.T.C  
Sonitpur, Tezpur